GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA

UNSTARRED QUESTION NO.1220

TO BE ANSWERED ON THURSDAY, THE 29th JULY, 2021

Criteria for Fast Track Courts

1220# Dr. Ashok Bajpai:
Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the criteria fixed by Government to setup Fast Track Courts in Uttar Pradesh;
(b) the number of Fast Track Courts setup in Uttar Pradesh during the last three years;
(c) the action plan of Government for these courts; and
(d) the steps taken by Government in this regard ?

A N S W E R

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJIJU)

(a): Setting up of Fast Track Courts (FTCs) and its functioning fall within the domain of the respective State Governments in consultation with the High Courts. FTCs were created during 11th Finance Commission for disposal of long pending cases based on the findings of a study that one such court can dispose upto 168 cases in a year. Subsequently the 14th Finance Commission had recommended that the number of FTCs to be

established should be 10% of the sanctioned strength of Judicial officers of the State.

(b) to (d) :Accordingly, FTCs were set up for the State of Uttar Pradesh for dealing withcases of heinous crimes; civil cases involving senior citizens, women, children, disabled and litigants affected with HIV-AIDS and other terminal ailments and civil disputes involving land acquisition and property/rent disputes pending for more than five years.The 14thFinanceCommission also urged the State Government to use the additional fiscal space provided in the tax devolution to meet the fund requirements of FTCs. Union Government has asked States to setup requisite number of FTCs.The number of FTCs setup in Uttar Pradesh during the last three years is as under:

Year*	Cumulative figures of Functional FTCs
2018	206
2019	368
2020	389

*As per data provided by the Allahabad High Court for December of each year.